

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 296 OF 2018 &
IA NOs. 941 OF 2018 & 1330 OF 2018

Dated: 29th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Power Company of Karnataka Ltd. & Ors. Appellant(s)
Versus
Southern Regional Load Despatch Center & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu Patil, Sr. Adv.
Mr. Darpan K.M.
Ms. Rachitha Herimath

Counsel for the Respondent(s) : Ms. Suparna Srivastava
Ms. Nehul Sharma for R-3

ORDER

Issue Notice to the Respondents returnable on 20.12.2018

The learned counsel appearing for the Respondent No. 3 prays for four weeks' time to file the reply to the Appeal.

Submission made by the learned counsel appearing for the Respondent No. 3, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.3 is permitted to file reply in the instant Appeal on or before 26.11.2018 after serving copy to the learned counsel appearing for the Appellant. Thereafter, rejoinder, if any, may be filed on or before 11.12.2018, after serving copy to the learned counsel for the opposite sides.

Relist the matter on **20.12.2018** as requested by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member
PR/PK

(Justice N.K. Patil)
Judicial Member